

**REPORTS OF THE COMMITTEE
ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS**

SECOND LOK SABHA

Eighty Eighth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1961

Price 0.20 nP.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-EIGHTH REPORT

(Second Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Eighty-eighth Report.

2. The Committee met on the 28th August, 1961 for—

Classification and allocation of time for discussion of the following Bills:—

- (i) Representation of the People (Amendment) Bill (*Amendment of section 7*) by Shri Surendra Mahanty.
- (ii) Representation of the People (Removal of Disqualifications) Bill by Shri Khushwaqt Rai.
- (iii) Constitution (Amendment) Bill (*Amendment of Article 226*) by Shri C. R. Narasimhan.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views. Shri C. R. Narasimhan attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Constitution (Amendment) Bill by Shri C. R. Narasimhan in category 'A' and the other two Bills in category 'B' and recommended allocation of time to them as indicated below:—

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| (i) Representation of the People (Amendment) Bill (<i>Amendment of section 7</i>). | 2 hours |
| (ii) Representation of the People (Removal of Disqualifications) Bill | 1 hour |
| (iii) Constitution (Amendment) Bill (<i>Amendment of Article 226</i>) | 14 hours |

Recommendations

5. The Committee recommend that the categorisation and allocation of time to Bills by the Committee as shown in para 4 above be agreed to by the House.

New Delhi;

HUKAM SINGH.

August 29, 1961

Bhadra 7, 1883 (Saka).